

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 82 of 2008**

**Dated: 23<sup>rd</sup> May, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**Bharat Coking Coal Ltd.**

**.... Appellant (s)**

**Versus**

**DLF Power Limited & Anr.**

**...Respondent (s)**

Counsel for the Appellant (s):

Mr. C.K. Rai, Sr. Adv. with  
Mr. Atrabharan Singh &  
Mr. Anupam Lal Das

Counsel for the Respondent (s):

Proxy counsel for  
Mr. Manu Seshadri for R-1

**ORDER**

The learned counsel for the parties submit that the settlement talks are still going on and there is a possibility of arriving at settlement.

Post the matter on **21.07.2011** for reporting settlement.

**(Justice P.S. Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**Ts/ks**